

14  
Annexure - A4 P. - 11

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

18

Original Application No. 717/96.

Dt. of Order: 19-6-96.

Between :-

1. Ch. Chanchaish
2. C. Nageswar Rao
3. SK. Nazeer Sahab
4. J. Penchala Raju
5. D. Jayaramaish
6. Ch. Mallikarjuna Rao

... Applicants

And

1. The Superintendent of Post Offices,  
Gudur Division, Gudur (NL) - 524 101.
2. The Postmaster,  
Gudur H.O., (Nellore) - 524 101.
3. The Director of Postal Services,  
Vijayawada Region, Vijayawada-520 002.
4. The Union of India represented by  
the Secretary, Department of Posts,  
Dak Bhavan, New Delhi - 110 001.

... Respondents

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For the Applicants : Shri T.V.V.S. Murthy, Advocate

For the Respondents : Shri N.R. Devaraj, Sr. CGSC

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CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEM: TR (A)

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.... 2.

A4

(Orders per Hon'ble Shri R.Rangarajan, Member (A)).

(A)

Sri T.V.V.S.Murthy for the applicants. Sri W.Satyanarayana for Sri N.R.Devaraj, standing counsel for the Respondents.

2. There are 6 applicants in this O.A. They are working as Extra Departmental Agents under the control of Respondent No.1. The Postal Department had introduced Cycle Beat allowance abolishing Foot Beat allowance on account of cycle advance. The allowances because of the introduction of the cycle beat was reduced from that of the allowance payable to them on the basis of the foot beat. The impugned orders No.A-15/4 dt. at Gudur (II) the 20-12-93, No.A-13/18/Rigs dt. at Gudur (NL)-524 101, the 11.1.95, No.A-15/74 dt.18-8-95, No.H-279, dt.18.8.95 and Memo No.A-15/43 dt.18.8.95, reduce the allowances for the period mentioned therein. The contentions and the prayer in this O.A. are similar to OA 252/96, which was decided on 22-2-96. The learned standing counsel also submitted that it is a covered case.

3. In view of the above submission, the following direction is given :-

"The reduced allowances for the applicants shall be effected from the date of issue of the respective impugned orders by Respondent No.1 i.e. the Superintendent of Post Offices, Gudur Division. The amount if any recovered retrospectively for the period prior to the issue of the respective impugned orders, the same shall be paid

A-4 P. 13

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- 3 -

back to the applicants within a period of three months from the date of receipt of a copy of this order."

4. The Original Application is ordered accordingly at the admission stage itself. No order as to costs.

CERTIFIED TO BE TRUE COPY

Central Administrative Tribunal

Date.....21.6.96.....

Court Officer

Central Administrative Tribunal

Hyderabad Bench

Hyderabad

Amirthy ~~21.6.96~~  
Court  
The Application

11 COURT  
CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD  
R.A.M.A/C.A.No.  
ORIGINAL APPLICATION NO. 75/97 Old petn.

CERTIFICATE

21

Certified that no further action is required to be taken  
and the case is fit for consignment to the Record Room(Decided).

Dated: 22/1/97

Counter Signed.

Court Officer/Section Officer.

YLKR

Signature of the Dealing Asst.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A.No. 75/97.

Dt of Decision: 10-01-97.

K. Masthan Reddy

.. Applicant.

Vs

1. The Supdt., of Post Offices,  
Gudur Division, Gudur-1/
2. The Postmaster,  
Gudur H.O. (Nellore)-1.
3. The Director of Postal Services,  
Vijayawada Region,  
Vijayawada-2.
4. The Union of India, Rep. by the  
Secretary, Dept. of Posts,  
Dak Bhavan, New Delhi-1. .. Respondents.

Counsel for the applicant : Mr. T.V.V.S. Murthy

Counsel for the respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.T.V.V.S.Murthy, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA is working as EDMC under the control of R-1. The Postal Department had introduced Cycle Beat allowance abolishing Foot Beat allowance on account of cycle advance. The allowance, because of the introduction of the cycle beat, was reduced from that of the allowance payable to him on the basis of the foot beat. The impugned order No. A-15/27 dated 20.04.94 (impugned in the OA), reduced the allowances for the period mentioned therein. The contention and the prayer in this OA are similar to OA.717/96, which was decided on 19-06-96. Both the sides agree that it is a covered case.

3. In view of the above submission, the following direction is given:-

The reduced allowances for the applicant shall be effected from the date of issue of the respective impugned order by R-1 i.e., the Superintendent of Post Offices, Gudur Division, Gudur. The amount if any recovered retrospectively for the period prior to the issue of the respective impugned order, the same shall be paid back to the applicant within a period of three months from the date of receipt of a copy of this order.

4. The OA is ordered accordingly at the admission stage itself. No costs.

(B.S.JAI PARAMESHWAR)  
MEMBER(JUDL.)

(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 10th January 1997.  
Dictated in the Open Court.

spr

Dy. Registrar(S)  
Dy. Registrar(S)

(24)

: 3 :

**Copy to:-**

1. The Supdt of Post Offices, Gudur Division, Gudur.
2. The Postmaster, Gudur .
3. The Director of Postal Services, Vijayawada Region, Vijayawada.
4. The Secretary, Dept. of Posts, Union of India, Dak Bhavan, New Delhi.
5. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
6. \_\_\_\_\_
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGRAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)

DATED: 10/1/97

Order/Judgement  
R.P/C.P/M.A.N.B.

O.A. NO. 75197

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

~~NO ORDER AS TO COSTS.~~

11 COURT

YLKR

